

MADHYA PRADESH STATE JUDICIAL ACADEMY
HIGH COURT OF M.P., JABALPUR

Workshop on - N.D.P.S. Act

5th & 6th OCTOBER, 2018 at MPSJA, Jabalpur

DAY ONE 05.10.2018 (Friday)

SESSIONS	TIME	
I	10.00 am to 10.30 am	Inaugural Session and Introduction of the Workshop By: Shri Arvind Kumar Shukla, Registrar General, High Court of M.P., Jabalpur & Officers of the Academy <i>(Followed by Group photograph)</i>
II	10.30 am to 12.00 noon	Narcotic drugs – Overview of types, effects and impacts By: Shri Shantanu Aich, Superintendent, NCB Kolkata Zone
TEA BREAK (12.00 noon to 12.15 pm)		
III	12.15 pm to 1.30 pm	Emerging trends and challenges in psychotropic substances By: Dr. Swati Shrivastava, Senior Scientist, F.S.L., Sagar
LUNCH BREAK (1.30 pm to 2.15 pm)		
IV	2.15 pm to 3.45 pm	Investigation into offences under NDPS Act, 1985 - An investigator's perspective By: Shri Shantanu Aich, Superintendent, NCB Kolkata Zone
TEA BREAK (3.45 pm to 4.00 pm)		
V	4.00 pm to 5.00 pm	Law relating to compliance under sections 55, 57 and other provisions By: Shri Rama Shankar Sharma, Special Judge SC/ST (P.A.) Act, Damoh

DAY TWO – 06.10.2018 (Saturday)		
I	10.00 am to 11.30 am	Discussion on law relating to search & seizure under NDPS Act, 1985, particularly on sections 41 to 45, 49 & 50 By: Hon'ble Shri Justice Ved Prakash Sharma, Former High Court Judge
TEA BREAK (11.30 am to 11.45 am)		
II	11.45 am to 1.15 pm	Important issues relating to remand, bail & Cognizance under NDPS Act, 1985 and best practices for trial of offences By: Smt. Mamta Jain, Special Judge SC/ST (P.A.) Act, Sidhi
LUNCH BREAK (1.15 pm to 2.00 pm)		
III	2.00 pm to 3.15 pm	Law of presumption under N.D.P.S. Act, 1985 By: Sanjeev Kalgaonkar, Director, MPSJA
TEA BREAK (3.15 pm to 3.30 pm)		
IV	3.30 pm to 4.15 pm	Presentation on - Law relating to custody, storage, pre-trial disposal of property seized in criminal matters under NDPS Act, 1985 with special reference to Section 50 of the Act By: Shri Munshi Singh Chandrawat, Special Judge SC/ST (PA) Act, Sheopur
V	4.15 pm to 5.00 pm	Presentation on - Law relating to custody, storage, post-trial disposal of property seized in criminal matters under NDPS Act, 1985 with special reference to Section 50 of the Act By: Shri Krishnamurty Mishr, Additional District Judge, Indore
	5.00 pm onwards	Valedictory session

- Note:*
- (1) The participants may ask any question but please do not interrupt the speaker midway the lecture.
 - (2) The Time Table is subject to change as per exigencies.
 - (3) Use of Cell Phones in lecture room is strictly prohibited.

DIRECTOR